

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Excise Appeal No. 40269 of 2015

(Arising out of Order-in-Appeal No. 129/2014 dated 14.11.2014 passed by Commissioner of Central Excise (Appeals), Lal Bahadur Shastri Marg, C.R. Buildings, Madurai – 625 002)

M/s. GHCL

(Unit: Sree Meenakshi Mills),
Paravai,
Samayanallur Post,
Madurai – 625 402.

...Appellant

Versus

Commissioner of GST and Central Excise

Madurai Commissionerate,
Central Revenue Buildings,
Lal Bahadur Shastri Marg,
Madurai – 625 002.

...Respondent

APPEARANCE:

For the Appellant : Shri Mira Aurobindo Cumar, Advocate

For the Respondent : Shri Harendra Singh Pal, Authorised Representative

CORAM:

HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)

HON'BLE MR. VASA SESHAGIRI RAO, MEMBER (TECHNICAL)

FINAL ORDER No. 40407 / 2024

DATE OF HEARING/ DECISION: 12.04.2024

Order :-[Per Ms. SULEKHA BEEVI C.S.]

The Ld. Counsel appearing for the appellant submitted that the appellant has opted for SVLDRS (Sabka Vishwas (Legacy Dispute Resolution) Scheme), 2019 and have been issued the discharge Certificate. The appeal is dismissed, accordingly.

(Order dictated and pronounced in open court)

Sd/-

(VASA SESHAGIRI RAO)
MEMBER (TECHNICAL)

Sd/-

(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)